

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 28 of 2020

In the matter of:

Gopal Krishan Bathla

....Appellant

Vs.

Crown Realtech Pvt. Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Krishnendu Datta, Mr. Sonam Sharma, Mr. Jeetender Gupta, Ms. Vishakha Gupta, Ms. Ridhima Verma and Ms. Mehak Khurana, Advocates

Respondents: Mr. Shohit Chaudhry, Mr. Pankaj Agarwal, Advocates for IRP

Mr. Amit Agarwal, IRP.

Mr. Saurabh Gupta, Advocate for R-2.

Mr. Anjaneya Mishra, Advocate for Intervenor.

Mr. P. Nagesh, Advocate for Intervenor.

ORDER

31.01.2020: Mr. Shohit Chaudhry, learned counsel representing Interim Resolution Professional submits that apart from Respondent No. 2 (Financial Creditor at whose instance the Corporate Insolvency Resolution Process was initiated), he has received claims of 172 allottees and 4 Financial Creditors.

Viewed in this backdrop, question for consideration is whether Respondent No. 2 (Financial Creditor) can be permitted to withdraw the application, moreso, as the Committee of Creditors has been constituted prior to passing of interim order by this Appellate Tribunal.

Post the appeal 'for orders' on **4th February, 2020.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[Justice Venugopal M.]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

am/nn